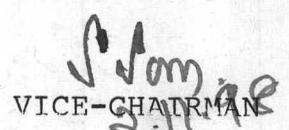


31

Order No.9, dated 2.11.1998

Learned counsel for the petitioner has filed a memo indicating that the service benefits prayed for by the applicant in this Original Application have already been granted to him by the Department and therefore, he does not want to press the application. The Original Application is accordingly disposed of as being not pressed.


VICE-CHAIRMAN
MEMBER (JUDICIAL)